

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00554/2019
Chandigarh, this the 04th day of October, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)

Lachhmi Devi, age 55 years, wife of Shri Itwari Lal @ Beer Chand son of Shri Ram Lal, Ex-Chowkidar, resident of Street No. 8-R, Balbir Basti, Faridkot, District Faridkot, Punjab (Group C) – 151203.

....Applicant

(Present: Mr. V.K. Sharma, Advocate)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. The Deputy Chief Accounts Officer, Cash and Pay Department, Northern Railway, Multi-Storey Building, New Delhi – 110001.
3. Assistant Divisional Finance Manager, Northern Railway, Ferozepur Cantt – 152001.

.... Respondents

(Present: Mr. Yogesh Putney, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the respondents informs this court that the benefits, as claimed in this O.A., have been released in favour of the applicant. In support of his plea, he has produced a communication dated 30.09.2019 along with PPO issued in favour of the applicant, which are taken on record and copies thereof have been handed over to the learned counsel for the applicant as well. Learned counsel prays that the O.A. has, thus, been rendered infructuous and may be disposed of as such.

2. In view of the statement made by learned counsel for the respondents, supported with the documents, the O.A. is disposed of as having been rendered infructuous.

**(ARCHANA NIGAM)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**
Dated: 04.10.2019

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